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Enacted by Parliament in the Forty-fourth Year of the Republic of India as follows:—

**THE PARLIAMENT (PREVENTION OF DISQUALIFICATION) AMENDMENT ACT, 1993**

Enacted by Parliament in the Forty-fourth Year of the Republic of India as follows:—  
No. 54 of 1993

[27th August, 1993.]

**An Act further to amend the Parliament (Prevention of Disqualification) Act, 1959.**

Be it enacted by Parliament in the Forty-fourth Year of the Republic of India as follows:—

1. (1) This Act may be called the Parliament (Prevention of Disqualification) Amendment Act, 1993.

Short title and commencement.

(2) Section 2 and clauses (b) and (d) of section 3 shall come into force at once and the remaining provisions of this Act shall be deemed to have come into force on the 19th day of July, 1993.

10 of 1959.

30 of 1954.

2. In section 2 of the Parliament (Prevention of Disqualification) Act, 1959 (hereinafter referred to as the principal Act), in clause (a), for the words and figures "the Salaries and Allowances of Members of Parliament Act, 1954", the words and figures "the Salary, Allowances and Pension of Members of Parliament Act, 1954" shall be substituted.

Amendment of section 2.

3. In section 3 of the principal Act,—

Amendment of section 3.

(a) after clause (aa), the following clause shall be inserted, namely:—

"(ab) the office of Deputy Chairman, Planning Commission;"

(b) after clause (b), the following clause shall be inserted, namely:—

"(ba) the office of chairperson of—

19 of 1992.

(i) the National Commission for Minorities constituted under section 3 of the National Commission for Minorities Act, 1992;

(ii) the National Commission for the Scheduled Castes and Scheduled Tribes constituted under clause (1) of article 338 of the Constitution;

(iii) the National Commission for Women constituted under section 3 of the National Commission for Women Act, 1990;";

20 of 1990.

(a) for clause (i), the following clause shall be substituted, namely:—

“(i) the office of chairman, director or member of any statutory or non-statutory body other than any such body as is referred to in clause (h), if the holder of such office is not entitled to any remuneration other than compensatory allowance, but excluding (i) the office of chairman of any statutory or non-statutory body specified in Part I of the Schedule, and (ii) the office of chairman or secretary of any statutory or non-statutory body specified in Part II of the Schedule;”;

(d) in Explanation I, for the words “chairman or secretary”, the words “chairman, Deputy Chairman or secretary” shall be substituted.

4. In the Schedule to the principal Act, Part III, shall be omitted.

Amendment of the Schedule.

Repeal and saving.

5. (1) The Parliament (Prevention of Disqualification) Amendment Ordinance, 1993 is hereby repealed.

Ord. 29 of 1993.

(2) Notwithstanding such repeal, anything done or any action taken under the principal Act as amended by the said Ordinance shall be deemed to have been done or taken under the principal Act, as amended by this Act.

20 of 1993  
20 of 1993

(a) ...  
(b) ...  
(c) ...  
(d) ...  
(e) ...  
(f) ...  
(g) ...  
(h) ...  
(i) ...  
(j) ...  
(k) ...  
(l) ...  
(m) ...  
(n) ...  
(o) ...  
(p) ...  
(q) ...  
(r) ...  
(s) ...  
(t) ...  
(u) ...  
(v) ...  
(w) ...  
(x) ...  
(y) ...  
(z) ...

15 of 1993